

12.06 hrs.

PAPERS LAID ON THE TABLE

[English]

**Benami Transaction (Prohibition of the Right to Recover Property) Ordinance, Religious Institutions (Prevention of Misuse) Ordinance, etc. etc.**

THE MINISTER OF PARLIAMENTARY AFFAIRS AND MINISTER OF INFORMATION AND BROADCASTING (SHRI H.K.L. BHAGAT) : I beg to lay on the Table a copy each of the following Ordinances (Hindi and English versions) under article 123(2) (a) of the Constitution :

- (i) The Benami Transaction (Prohibition of the Right to Recover Property) Ordinance, 1988 (No. 2 of 1988) promulgated by the President on the 19th May, 1988.
- (ii) The Religious Institutions (Prevention of Misuse) Ordinance, 1988 (No. 3 of 1988) promulgated by the President on the 26th May, 1988.
- (iii) The National Security (Amendment) Ordinance, 1988 (No. 4 of 1988) promulgated by the President on the 26th May, 1988.
- (iv) The Arms (Amendment) Ordinance, 1988 (No. 5 of 1988) promulgated by the President on the 27th May, 1988.
- (v) The Bharat Petroleum Corporation Limited (Determination of Conditions of Service of Employees) Ordinance, 1988 (No. 6 of 1988) promulgated by the President on the 2nd July, 1988.
- (vi) The Prevention of Illicit Traffic in Narcotic Drugs and Psychotropic Substances Ordinance, 1988 (No. 7 of 1988) promulgated by the President on the 4th July, 1988.

[Placed in Library. See No. LT-6273/88]

**India Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulation, 1988, the Indian Administrative Service (Pay) Second Amendment Rules, etc.**

THE MINISTER OF STATE IN THE

MINISTRY OF HOME AFFAIRS (SHRI SONTOSH MOHAN DEV) : On behalf of Shri P. Chidambaram :

I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (-) 3 of the All India Services Act, 1951 :

- (i) The Indian Administrative Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1988 published in Notification No. G.S.R. 294 in Gazette of India dated the 16th April, 1988.
- (ii) The Indian Administrative Service (Pay) Second Amendment Rules, 1988 published in Notification No. G.S.R. 295 in Gazette of India dated the 16th April, 1988.
- (iii) The Indian Administrative Service (Fixation of Cadre Strength) Fifth Amendment Regulations, 1988 published in Notification No. G.S.R. 296 in Gazette of India dated the 16th April, 1988.
- (iv) The Indian Administrative Service (Pay) Third Amendment Rules, 1988 published in Notification No. G.S.R. 297 in Gazette of India dated the 16th April, 1988.
- (v) The Indian Administrative Service (Cadre) Amendment Rules, 1988 published in Notification No. G.S.R. 445 in Gazette of India dated the 4th June, 1988.
- (vi) The Indian Administrative Service (Pay) Fourth Amendment Rules, 1988 published in Notification No. G.S.R. 654(E) in Gazette of India dated the 26th May, 1988.
- (vii) The Indian Administrative Service (Fixation of Cadre Strength) Sixth Amendment Regulations, 1988 published in Notification No. G.S.R. 760(E) in Gazette of India dated the 30th June, 1988.
- (viii) The Indian Administrative Service (Pay) Fifth Amendment Rules, 1988 published in Notification No. G.S.R. 761(E) in Gazette of India dated the 30th June, 1988.

- (ix) The All India Services (Death-cum-Retirement Benefits) Amendment Rules, 1988 published in Notification No. G.S.R. 343 in Gazette of India dated the 30th April, 1988.
- (x) The Indian Police Services (Pay) Fourth Amendment Rules, 1988 published in Notification No. G.S.R. 345 in Gazette of India dated the 30th April, 1988.
- (xi) The Indian Forest Service (Fixation of Cadre Strength) Third Amendment Regulations 1988 published in Notification No. G.S.R. 404 in Gazette of India dated the 21st May, 1988.
- (xii) The Indian Police Service (Fixation of Cadre Strength) Fourth Amendment Regulations, 1988 published in Notification No. G.S.R. 446 in Gazette of India dated the 4th June, 1988.

[Placed in Library. See No. LT-6274/88]

[English]

SHRI SHANTARAM NAIK (Panaji) : Sir, Mrs. Dandavate is distributing these leaflets against the Prime Minister in the inner lobby of the House. Has she got your permission ?

MR. SPEAKER : You give me a notice.

SHRI SHANTARAM NAIK : I am giving you. (Interruptions)

[Translation]

MR. SPEAKER : Not like this.

(Interruptions)

MR. SPEAKER : Madam, I have heard you. I have already said it is coming. I have admitted your motion.

[English]

PROF. MADHU DANDAVATE : Sir, I am on a point of order.

MR. SPEAKER : What is your point of order ?

PROF. MADHU DANDAVATE : Please bring the House to order.

MR. SPEAKER : It is your people who are disturbing.

PROF. MADHU DANDAVATE : Sir, just now you tried to explain to the House why the adjournment motion on the documentary evidence produced by some papers against Bofors is not being admitted. You said under Rule 193 some motion is already admitted on the subject. You said that when one motion on a particular subject is already admitted another motion, an adjournment motion, on that subject cannot be admitted. I want to point out to you, Sir, all of us have in time given notice of adjournment motion to you. Is it proper to pre-empt the adjournment motion ?

MR. SPEAKER : You cannot question my ruling. There is no question of pre-emption.

(Interruptions)

MR. SPEAKER : Why are you shouting now ? One man is already speaking.

(Interruptions)

[Translation]

MR. SPEAKER : There is no need for you to plead for it.

[English]

PROF. MADHU DANDAVATE : If we give a no-confidence motion, can you say that you have admitted a motion under rule 193 ?

MR. SPEAKER : You cannot compare with that, Professor. It was no pre-emption. No, nothing of the sort. You wanted a discussion. I gave it to you.

(Interruptions)

MR. SPEAKER : Over-ruled.